



IBC Laws

IV
NATIONAL
ESSAY WRITING
COMPETITION
2023



INCREASING
DIVERSITY BY
INCREASING
ACCESS TO LEGAL
EDUCATION

U.P.
CHAPTER

THEME: CONTEMPORARY ISSUES IN
ARBITRATION, CORPORATE, AND
COMPETITION LAWS

INTERNSHIP PARTNER:
NEERAJ ASSOCIATES



OVERVIEW

The National Essay Writing Competition is IDIA UP Chapter's flagship annual initiative. Through the event, we aim to promote the art of legal research and writing while also contributing to a social cause. After the huge success of the first three editions, we are back with our 4th Edition. In collaboration with Insolvency and Bankruptcy Law Blog (IBC Laws), this edition will be bigger and better than ever!

ABOUT IDIA

Increasing Diversity by Increasing Access to Legal Education, commonly abbreviated as IDIA, is a non-profit organisation working in India founded by the late Prof. (Dr.) Shamnad Basheer. It aims to empower underprivileged children by giving them access to quality legal education. It is a student-run movement to train underprivileged students and help them transform into leading lawyers and community advocates. To read more about IDIA, click [here](#).

ABOUT IBC LAWS

IBC Laws is a web-based resource that maintains an online legal database of Corporate Resolution, Compromise & Arrangement, Merger & Acquisition, Liquidation, Winding Up, Bankruptcy of Individual & Partnership Firms, Securitization & Enforcement, Arbitration and Dispute & Litigation Resolution at one place.

The online database comprises reported case laws with briefs about the decision & citation, updated acts, regulations, rules, notifications & circulars and relevant content in quick searchable mode with a separate dashboard for each topic.

IBC Laws' mission is to make a platform where all subjective matters under Indian Insolvency Laws including companies' acquisition & mergers, winding up & liquidation, valuation, bank NPAs and allied laws, can be accessed in one place, and make real-time awareness among the Insolvency Professionals, Valuers, Chartered Accountants, Company Secretaries, Cost Accountants, Advocates and Students.

For more information- www.ibclaw.in

THEME

Contemporary Issues in Arbitration, Corporate, and Competition Laws

SUGGESTIVE SUB-THEMES

Category-A: Corporate Law and Competition Law

- Insolvency of Personal Guarantors
- The case for Corporate Social Responsibility
- Decriminalization of Corporate Offences
- Challenges to Competition Law in a Digitalized Economy
- Jurisdictional Interface of Competition Authorities and Sectoral Regulators

Category-B: Arbitration Law

- The Seat v. Venue Debate
- Extent of Judicial Interference in Arbitration Proceedings
- Powerplay between National Court and Arbitral Tribunal vis-à-vis Interim Measures
- Patent Illegality of Arbitral Award
- Award by Emergency Arbitrator vis-à-vis Amazon v. Future Retail

INCENTIVES

Winner –

- Publication of Essay on the IBC Laws Blog.
- Subscription to IBC Laws Blog premium.
- Certificate of Excellence by the IDIA U.P. Chapter.
- Internship Opportunity at Neeraj Associates, Lucknow.
- Cash Prize- Rs. 1,000/-

Runner-Up -

- Publication of Essay on the IBC Laws Blog.
- Subscription to IBC Laws Blog premium.
- Internship Opportunity at Neeraj Associates, Lucknow.
- Certificate of Excellence by the IDIA U.P. Chapter.

3rd Prize -

- Publication of Essay on the IBC Laws Blog.
- Subscription to IBC Laws Blog premium.
- Certificate of Excellence by the IDIA U.P. Chapter.

Top 5 - Certificate of Merit by the IDIA U.P. Chapter

All other participants will receive a Participation Certification from the IDIA U.P. Chapter.

SUBMISSION GUIDELINES

- The sub-themes mentioned above are not exhaustive, and any submission related to the broad theme would be considered for the Competition.
- Entries may be made only by students currently pursuing an education in law.
- Co-authorship of up to two authors is allowed.
- The manuscript shall possess Times New Roman font with justified alignment, font size 12 and line spacing 1.5.
- Authors should preferably use hyperlinks within the text to cite the resources instead of footnotes.
- If hyperlinking the resources is not possible, authors may use Oxford Standard OSCOLA (4th edition) or any uniform citation style to cite authorities as endnotes.
- Authors should restrict their submissions between 1800-2000 words (exclusive of endnotes).
- The copyright over the submission remains with the respective author(s).
- It should be ensured that the manuscript sent is original and does not infringe the copyright of any person/institute, etc.

SUBMISSION PROCEDURE

- Subject of the mail should read: “Submission-IDIA Essay Writing Competition.”
- The essay must be submitted in a **.doc/.docx** format to **idialucknowfr23@gmail.com**.
- A separate word file must be sent, including a brief description of the author(s).
- The author(s) shall receive an acknowledgement email on the receipt of the essay by the IDIA UP Chapter within 24 hours of the submission.
- The minimum contribution for the registration will be **Rs. 150/-** for a **single author** and **Rs. 200/-** in case of **co-authorship**. (IDIA Scholars are not required to pay the registration amount).
- Submission can be made in only one of the two categories. If the author(s) want to submit in both the categories, they should register again and make the minimum contribution for the other category as well.
- Participants are required to register for the Competition using the following links:
 - For Non-IDIA Scholars/All Other Participants:
<https://forms.gle/rffNhARe9CmkGjiZ9>
 - For IDIA Scholars:
<https://forms.gle/E4vCZL3nyFNK4pzk8>

TENTATIVE SCHEDULE

Registration begins on - 24th January 2023
Last date of submission- 20th February 2023
Result declaration - First week of March 2023

PAYMENT DETAILS

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